

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 899 OF 2005

BYVARAPU RAJU

Appellant (s)

VERSUS

STATE OF ANDHR PRADESH AND ANR

Respondent(s)

[HEARD BY HON. ARIJIT PASAYAT & D.K.JAIN, JJ.]

Date: 28/05/2007 This Appeal was called on for judgment today.

For Appellant(s)

Mr. Bimal Roy Jad,Adv.

For Respondent(s)

Mrs.D. Bharathi Reddy,Adv.

Hon'ble Dr. Justice Arijit Pasayat pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice D.K. Jain.

For the reasons stated in the judgment, the appeal is allowed to the extent that conviction of the appellant is altered from Section 302 IPC to Section 304 Part I, IPC. The custodial sentence of 10 years would meet the ends of justice. The conviction in terms of Section 201 IPC is well founded and does not warrant interference.

(J.S. Rawat)
AR-cum-PS

(Vinod Kulvi)
Court Master

[Signed Reportable Judgment is placed on the File]